

## GENERAL EXEMPTION NO. 129

**Exemption to equipments and consumbles when imported into India by the Inspection Team of the Organisation of Prohibition of Chemical Weapons:****[Notfn. No.121/03-Cus., dt.1.8.2003 as amended by 43/17]**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts all the **equipments and consumable samples** falling under the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), when imported into India, **by the Inspection Team of the Organization of Prohibition of Chemical Weapons**, from the **whole of the duty of customs** leviable thereon which is specified in the said First Schedule and from the **whole of the** integrated tax leviable thereon under sub-section (7) of section 3 of the said Customs Tariff act, subject to the following conditions, namely:-

(a) the importer shall produce a certificate along with duly certified list of equipments and consumable samples from the Joint Secretary or the Deputy Secretary, National Authority Chemical Weapons Convention to the effect that such equipments and samples are required for carrying out verification/inpections as per in terms of Chemical Weapons Convention; and

(b) the Joint Secretary or the Deputy Secretary, National Authority Chemical Weapons Convention shall furnish an undertaking on letter head to the Deputy Commissioner of Customs or the Assistant Commissioner of Customs, as the case may be, to the effect that such equipments shall be exported within six months of their import or within such extended period as may be allowed by the Commissioner of Customs, in this behalf and that consumable samples are required for the intended purpose and shall be accounted for.

